

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.208- IA(Plan)/9(AHM)2024  
ITEM No.209- IA/181(AHM)2024  
ITEM No.210- IA/173(AHM)2024  
in  
**CP(IB) 78 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Manpower Group Services India Pvt Ltd  
V/s  
Euphoria Technologies Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 28/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Nipun Singhvi, Adv. a.w Mr. Vishal Dave, Adv.  
Ms. Prutha Bhavsar, Adv. in IA 181 & 173 of 2024  
RP in person : Mr. Kailash Shah

**ORDER**

**IA(Plan)/9(AHM)2024**

List for further consideration on 29.07.2024.

**IA/181(AHM)2024 & IA/173(AHM)2024**

It appears that proper notice is not served upon respondents. Ld. Counsel for the applicant is directed to serve notice upon respondents.

List for further consideration on 29.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**